

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 28.05.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

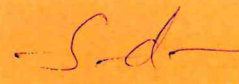
For the Petitioner/Applicant : Mr. Yogendar, Adv. Virender Ganda, Sr. Adv.

For the Respondent : Ms. Manisha Chaudhary,
Ms. Avanti Chandole, Ms. Samridhi Gogia,
Advocates for R-2

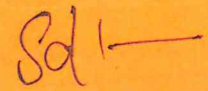
ORDER

Learned Counsel for the respondent states that minutes book which is in the custody of the Bench Officer may be released. We direct that minutes book shall be photo-copied and a certified copy of the same be issued to both the Counsel.

List the matter on 23rd July, 2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)